GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 222 ANSWERED ON TUESDAY, DECEMBER 2, 2025

CSR COMPLIANCE AND MONITORING

QUESTION

222 Shri B. Parthasaradhi Reddy:

Will the Minister of Corporate Affairs be pleased to state:

- (a) the total Corporate social responsibility (CSR) expenditure reported by companies during the last three financial years;
- (b) the number of companies found non-compliant with CSR spending norms under the Companies Act, 2013;
- (c) the action taken by the Ministry against such defaulting companies; and
- (d) whether Government proposes to create a centralised CSR monitoring and evaluation platform to ensure transparency in project outcomes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.

[SHRI HARSH MALHOTRA]

(a): The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. On the basis of annual filings made by companies in the MCA21 registry, the total CSR expenditure by the companies during the last three Financial Years (FYs) i.e. FY 2021-22 to FY 2023-24 is as under:

(Amount in Rs. Crore)

| | FY 2021-22 | FY 2022-23 | FY 2023-24 |
|-------|------------|------------|------------|
| Total | 27141.45 | 30932.07 | 34908.75 |

(Data upto 31.03.2025) [Source: Corporate Data Management Cell]

- (b) to (c): Whenever violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Act after due examination of records and following due process of law. In the last three Financial Years (FY) i.e 2022-23, 2023-24 and 2024-25, the details of companies who have been penalized and penalty amount imposed on them are at Annexure.
- (d): There is no proposal to create a centralised CSR monitoring and evaluation platform.

ANNEXURE REFERRED PARA (C) TO IN REPLY TO RAJYA SABHA UN-STARRED QUESTION NO. 222 FOR 02.12.2025.

Annexure

| Sr. No. | Financial Year (FY) | No. of Companies penalised | Penalty imposed (Rs. in cr.) |
|---------|---------------------|----------------------------|------------------------------|
| 1. | 2022-23 | 06 | 2.97 |
| 2. | 2023-24 | 11 | 3.32 |
| 3. | 2024-25 | 13 | 13.65 |
| Total | | 30 | 19.94 |
